
(2016) 04 SHI CK 0157
In the High Court Of Himachal Pradesh
Case No : Civil Revision No. 70 of 2008

Tilak Raj

APPELLANT

Vs

Surinder Kumar Minhas

RESPONDENT

Date of Decision : 29-04-2016

Acts Referred:

Civil Procedure Code, 1908 (CPC) — Order 23 Rule 1

Citation : (2016) sup HimLR 2887 : (2016) ILRHP 1552

Hon'ble Judges : P.S. Rana, J.

Bench : Single Bench

Advocate : Mr. Aman Sood, Advocate, for the Revisionist; Mr. B.R. Verma, Advocate, for the Non-Revisionist

Final Decision : Disposed Off

Judgement

P.S. Rana, J.—Compromise Order: Learned Advocates appearing on behalf of the parties submitted before the Court that compromise has been executed inter-se the parties. Learned Advocate appearing on behalf of the non-revisionist submitted that he has no objection if the order of learned Trial Court and learned First Appellate Court are set aside and application filed under Order 39, Rule 2A CPC is dismissed. Separate statements of learned Advocates recorded and placed on record. In view of the above stated facts order of learned Trial Court announced in CMP No. 110/6 of 2002 dated 19.12.2006 title Surinder Kumar v. Tilak Raj and order of learned First Appellate Court announced in CMA No. 5-S/14 of 2007 dated 27.3.2008 title Tilak Raj v. Surinder Kumar Minhas are set aside and application filed under Order 39, Rule 2A CPC is dismissed. Statements of learned Advocates recorded today will form part and parcel of the order. Civil Revision No. 70 of 2008 is disposed of. Pending applications if any also disposed of. No order as to costs. File of learned Trial Court and learned First Appellate Court be sent back forthwith along with certified copy of order.